

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2577 of 1997

9
New Delhi, dated this the 31st July, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri V.D. Vashista,
S/o Shri Ratti Ram,
R/o A-265, Majlis Park,
Delhi-110033. APPLICANT

(By Advocate: Shri George Paracken)

Versus

Director,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi. RESPONDENTS

(By Advocate: Shri Arun Bhardwaj)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for reliefs contained in
Paragraph 8 of the O.A.

2. We have heard Shri Paracken for applicant
and Shri Arun Bhardwaj for respondents.

3. It is not denied that the reliefs prayed
for by the present applicant were granted to
similarly placed individuals by judgment dated
2.6.98 in O.A. No.2423/96 Shri Ram Dhan & Anr.
Vs. L.G. Delhi & Ors. and connected cases which
itself refers to several earlier judgments. While
allowing those OAs, the Bench in its judgment
dated 2.6.98 also considered the question of

A

limitation. Nothing has been shown to suggest that the aforesaid judgment dated 2.6.98 has been stayed, modified or set aside.

(10)

4. Under the circumstances respondents are directed to extend to applicant, the benefits granted to the applicants in Ram Dhan's case (Supra). As regards the date from which the benefits would accrue to the applicant, we find from Para 14(i) of the judgment in Ram Dhan's case (Supra) that Respondents were directed to give those applicants the benefits of the judgment in CWP-1312/73, and give them promotion on provisional basis from the date persons junior to them were promoted in 1973-74 i.e. 3.1.74 but payment of actual arrears would be confined to one year prior to filing of the O.A. In the present OA also we direct accordingly, noting that the same was filed on 22.10.97.

5. This O.A. is disposed of in terms of Para 4 above. No costs.

A. Vedavalli

/GK/

(DR. A. VEDAVALLI)
Member (J)

Adige
(S.R. ADIGE)
Vice Chairman (A)